

COURT-I

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 208 OF 2016 &
IA NO. 449 OF 2016**

Dated: 17th August, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**M/s. Century Textiles & Industries Ltd. ...Appellant(s)
Vs.
Madhya Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Syed Shahid Husain Rizvi

Counsel for the Respondent(s) : Mr. S. Venkatesh
Mr. Varun Singh
Mr. Shashank Khurana for R-1

Mr. M.G. Ramachandran
Ms. Poorva Saigal a/w
Mr. G. Maheshwari
Mr. S.R. Sharma for R-2 & R-3

ORDER

Admit. Issue notice on the appeal as well as on the I.A. No. 449 of 2016 (Appl. for stay). Mr. Venkatesh takes notice on behalf of Respondent No.1 and Mr. M.G. Ramachandran takes notice on behalf of Respondent Nos. 2 & 3 and they seek a week's time to file reply to the I.A. and four weeks' time to file reply to the main appeal. Notice be issued to the other Respondents returnable on 31.08.2016. Dasti, in addition, is permitted.

List the I.A. No. 449 of 2016 for hearing on **31.08.2016**. In the meantime, learned counsel for the respondents may file reply to the

I.A. No. 449 of 2016 on or before 24.08.2016 and to the main appeal on or before 15.09.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 29.09.2016 after serving copy on the other side.

(I.J. Kapoor)
Technical Member
ts/dk

(Justice Ranjana P. Desai)
Chairperson